

(5)

Central Administrative Tribunal
Principal Bench: New Delhi

CP No. 68/97 in OA 2201/96

New Delhi, this the 25th day of April, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member (A)

Kalicharan
s/o Shri Bhagwan Sahai
R/o village Mohammedpur,
Tehsil Nuh,
Distt. Gurgaon (Haryana). ...Petitioner

(By Advocate Shri K.S.Balashankara)

Versus

Ms Kanti Deb
Director (Admn)
Ministry of Food,
Krishi Bhawan,
New Delhi.

..Respondents

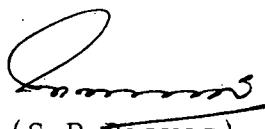
(By Advocate Shri R.P. Aggarwal)

O R D E R (ORAL)
(Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J))

Learned counsel for the respondents says that respondents have complied with the orders of this Court. We have perused the record and we find that the compliance order was passed in time but the reasons were not given in the original order. Now the respondents have passed a reasoned order dated 8.4.1997 (Annexure R-3) in addition to the previous order dated 30.12.1996.

2. In view of this matter, we do not propose to further proceed with these proceedings. In case the petitioner is still aggrieved with the orders

respondents have passed on his representation, he is at liberty to take appropriate course. With these observations, these proceedings are disposed of and notices issued to the respondents are discharged.



(S.P. Biswas)
Member (A)



(Dr. Jose P. Verghese)
Vice-Chairman (J)

/Ahuja/